

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

**Service Tax Miscellaneous Application No.75122 of 2022
(Withdrawal of Appeal)**

(On behalf of Appellant)

And

Service Tax Appeal No.440 of 2011

(Arising out of Order-in-Appeal No.200-203/ST/Kol/2011 dated 07.07.2011 passed by Commissioner of Central Excise (Appeal-I), Kolkata.)

Commissioner of Service Tax, Kolkata

(Kendriya Utpad Shulk Bhawan (3rd Floor), 180, Shantipally, Rajdanga Main Road, Kolkata-700107.)

...Appellant

VERSUS

M/s. MMTc

.....Respondent

(8, India Exchange Place, NIC Building, 4th Floor, Kolkata-700001.)

APPEARANCE

Shri S.Mukhopadhyay, Authorized Representative for the Appellant (s)
NONE for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75118/2022

FINAL ORDER NO. 75261/2022

DATE OF HEARING : 10 May 2022

DATE OF DECISION : 10 May 2022

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019.

2. Shri S.Mukhopadhyay, learned Authorized Representative appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. On perusal of records, I find that the amount involved in the present case is below the monetary limit of Rs.50.00 Lakhs which has been notified vide Board's Instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019. Accordingly, the prayer of the Revenue is allowed and the Appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open Court.)

Sd/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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